

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA Nos. 1753 OF 2018 & IA No. 1754 of 2018

**IN
DFR NO. 2986 OF 2018**

Dated: 12th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Rajdhani Power Ltd. & Anr.

...Appellant(s)

Vs.

**Delhi Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

ORDER

IA No. 1753 OF 2018

(Appln. for condonation of delay in re-filing)

For the reasons set out in the application, delay in re-filing the appeal is condoned. The application is disposed of.

IA No. 1754 of 2018

&

DFR NO. 2986 OF 2018

(Appln. for condonation of delay and main appeal)

Issue notice to the Respondents on this application as well as on the main appeal returnable on 25.01.2019. Dasti, in addition, is permitted.

List the matter on **25.01.2019**.

**(S. D. Dubey)
Technical Member**

Ts/kt

**(Justice Manjula Chellur)
Chairperson**